

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 894
ANSWERED ON 06TH FEBRUARY, 2020

ISSUE OF FITNESS CERTIFICATE FOR COMMERCIAL VEHICLES

894. SHRI RAVIKUMAR D.:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether it is a fact that the Fitness Certificate (FC) for commercial vehicles is now required once in two years instead of once in one year as prescribed earlier resulting in loss of revenue to the Government and increase in risk of people;
- (b) if so, the details and the objectives thereof; and;
- (c) the details of revenue/earnings collected from the issue of FC during the period from 2014 to 2019, year-wise?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) and (b) Yes Sir. Ministry has notified G.S.R 1081(E) dated 02.11.2018 amending rule 62 of the Central Motor Vehicles Rules, 1989 vide which renewal of certificate of fitness in respect of transport vehicles is two years for vehicles up to eight years old and one year for vehicles older than eight years.

(c) The details of revenue/earnings collected from the issue of Fitness Certificate during the period from 2014 to 2019, year-wise as per information in VAHAN system are as follows: -

S. No.	Year	Fees
		(In Crore)
1	2014	70.11
2	2015	74.15
3	2016	74.13
4	2017	173.45
5	2018	146.2
6	2019	116.4
